

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:69  
ANSWERED ON:22.11.2012  
IMPORT OF INFERIOR QUALITY OF COMPLEX FERTILIZERS  
Lagadapati Shri Rajagopal

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) Whether it has come to the notice of the Union Government about the import of inferior quality of complex fertilizers by companies and selling the same to farmers in Andhra Pradesh;
- (b) If so, the details thereof and the reasons therefor;
- (c) Whether the Government has any monitoring over the quality of fertilizers being imported by the various companies into the country;
- (d) If so, the details thereof; and
- (e) The action taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Government of India, Department of Agriculture & Cooperation owned and operated fertilizers quality control labs i.e. Central Fertilizer Quality Control and Training Institute (CFQC&TI) Faridabad and three Regional Fertilizer Quality Control laboratories at Mumbai, Kalyani and Chennai inspected 234 vessels of DAP & Complex fertilizers in the year 2010-11 out of which one DAP vessel was declared non-standard. Similarly out of 317 vessels of DAP and complex fertilizers inspected during the year 2011-12, two vessels of DAP/complex were declared non-standard. Union Government has not received any complaint from State Government regarding sales of non-standard complex fertilizers in Andhra Pradesh.

(c) to (e): In order to ensure availability of good quality of fertilizers to the farmers, the Government has promulgated the Fertilizer (Control) Order, 1985 under which specifications of various fertilizers have been specified. The subsidy on imported fertilizers is paid only if these fertilizers conform to quality specifications as per FCO.

The CFQC&TI, Faridabad and the Regional Fertilizer Quality Control laboratories at Mumbai, Kalyani and Chennai regularly inspect and collect fertilizer samples for quality check from all the fertilizer vessels discharging at Indian ports.

Under the provisions of FCO, the State Governments are adequately empowered to enforce the provisions of FCO and take appropriate action in regard to non-standard fertilizers if these are offered for sale in the market to the farmers. Government of India neither pays any subsidy on the non-standard fertilizers nor it is allowed to sell in the market to the farmers.